

Annexure - 8
Adarsh Buildestate Limited; CIRP commenced on 29.08.2022;
List of creditors as on 02.11.2023
List of operational creditors (Other than Workmen and Employees and Government Dues)

S. No.	Name of Creditor	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party	% of voting share in COC	Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
1	Varshit Electricals Private Limited	07.09.2022	₹ 10,254,021.00	₹ 10,254,021.00	Operational Debt	₹ 0.00	₹ 0.00	No	0.15%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	-
2	Shri Nimbark Sales	07.09.2022	₹ 1,592,708.00	₹ 1,592,708.00	Operational Debt	₹ 0.00	₹ 0.00	No	0.02%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	-
3	Lexus Bath Concepts	13.09.2022	₹ 1,099,902.00	₹ 1,099,902.00	Operational Debt	₹ 0.00	₹ 0.00	No	0.02%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	-
4	R K Interior	13.09.2022	₹ 8,976,628.00	₹ 8,976,628.00	Operational Debt	₹ 0.00	₹ 0.00	No	0.13%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	-
5	R.K. Engineering & Co.	13.09.2022	₹ 8,110,303.00	₹ 1.00	Operational Debt	₹ 0.00	₹ 0.00	No	0.00%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 8,110,302.00	Claim is not submitted in appropriate claim form, therefore the claim has been provisionally admitted at notional amount of Rs. 1.
6	SDN Real Estate Solutions	16.09.2022	₹ 22,498,896.00	₹ 11,644,890.00	Operational Debt	₹ 0.00	₹ 0.00	No	0.17%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 10,854,006.00	No any proof received regarding security deposit amount Admitted in part - Interest is not considered as the invoice does not mention such interest on delayed payment.
7	RANJEET SINGH	16.09.2022	₹ 15,703,810.94	₹ 7,535,734.00	Operational Debt	₹ 0.00	₹ 0.00	No	0.11%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 8,168,076.94	No any proof received regarding security deposit amount Admitted in part - Interest is not considered as the invoice does not mention such interest on delayed payment.
8	SHYAM MURARI NIGAM	21.09.2022	₹ 10,910,932.00	₹ 9,250,000.00	Operational Debt	₹ 0.00	₹ 0.00	No	0.13%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 1,660,932.00	No any proof received regarding Interest therefore Interest amount is not considered
9	SHREE SECO PVT. LIMITED	27.09.2022	₹ 2,727,416,611.70	₹ 1.00	Operational Debt	₹ 0.00	₹ 0.00	No	0.00%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 2,727,416,610.70	The documentary proof provided for verification by the creditor were insufficient for its admission therefore the claim has been provisionally admitted at notional amount of Rs. 1.
10	DKG TOWNSHIP AND DEVELOPERS	27.09.2022	₹ 2,231,522,682.30	₹ 1.00	Operational Debt	₹ 0.00	₹ 0.00	No	0.00%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 2,231,522,681.30	The documentary proof provided for verification by the creditor were insufficient for its admission therefore the claim has been provisionally admitted at notional amount of Rs. 1.
11	Flipspace Technology Labs Pvt. Ltd	28.02.2023	₹ 2,035,970.00	₹ 1,753,027.00	Operational Debt	₹ 0.00	₹ 0.00	No	0.03%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 282,943.00	According to agreement interest charged @18 % p.a. but OC charged @24 % p.a. therefore claim has been admitted by charge interest @ 18% p.a. on principal Amount

12	PVR Limited	02.06.2023	₹ 2,735,500.00	₹ 2,505,560.00	Operational Debt	₹ 0.00	₹ 0.00	No	0.04%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 229,940.00	According to the claim form interest charged @ 18% p.a. as on 17.04.2023. However, the claim should be calculated as on the CIRP commencement date i.e 29.08.2022. therefore claim has been admitted by charge interest @ 18% p.a. as on 29.08.2023
12	Total		₹ 5,042,857,964.94	₹ 54,612,473.00		₹ 0.00	₹ 0.00		0.79%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 4,988,245,491.94	
Note:-														
1. As per Regulation 14 of IBC 2016-														
Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.														
2. Claims have been provisionally admitted by IRP on the basis of records / documents submitted by the creditors, as the updated books of accounts of the Corporate Debtor are still not made available to IRP.														
3. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.														
4. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.														